

**GOVERNMENT OF INDIA
COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2531
ANSWERED ON:09.12.2005
REGISTRATION PROCEDURE QUESTION
Gandhi Smt. Maneka

Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether the Government has simplified the registration process and make it comparable with US, Singapore and other countries; and

(b) if so, the details thereof?

Answer

MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA)

(a) & (b) The registration process for companies continues to be regulated under the provisions of the Companies Act, 1956, and rules made thereunder. However, the Government is considering, following a comprehensive revision of the Companies Act, 1956 to enable the Indian corporate laws to keep pace with changes in the national and international economic scenario.